

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

209. IA/3309/2023 C.P. (IB)/2607(MB)2019

**IN THE MATTER OF**

Oriental Bank Of Commerce

... Petitioner

Vs

Panache Exports Pvt Ltd

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 30.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Jesal Singh (VC)

For the Respondent: Adv. Ryan Dzouza (VC)

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**ORDER**

Pleadings in this case are complete. On the request of the Counsel for the Applicant one last opportunity is granted to advance the arguments. Adjourned to **16.05.2024** for arguments.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/